

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 27504/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRLRP No. 837/2022 passed by the High Court Of Kerala At Ernakulam)

SREERAM VENKITTARAMAN

Petitioner(s)

VERSUS

THE STATE OF KERALA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.163370/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.163371/2023-EXEMPTION FROM FILING O.T. and IA No.163367/2023-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS )

Date : 25-08-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR  
HON'BLE MR. JUSTICE SANJAY KUMARFor Petitioner(s) Mr. R. Basant, Sr. Adv.  
Mr. Raghenth Basant, Adv.  
Mr. Akshay Sahay, Adv.  
Ms. Kaushitaki Sharma, Adv.  
Ms. Aanchal Tikmani, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

The special leave petition is dismissed. However, we make it clear that the observations made in the impugned judgment had to be taken as observations made solely for the purpose of deciding the criminal revision petitions which were ultimately decided under the impugned judgment and it shall not prejudice the parties during the trial.

Pending application(s), if any, stand disposed of.

(DR. NAVEEN RAWAL)  
ASTT. REGISTRAR-cum-PS(MATHEW ABRAHAM)  
COURT MASTER (NSH)